

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 791 of 2019**

**IN THE MATTER OF:**

**Shetron Ltd.**

**...Appellant**

**Vs**

**Maiyas Beverages and Foods Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant:           Mr. Arvind Kumar Gupta and Ms. Heena George,**  
**Advocates**

**For Respondents:**

**ORDER**

**05.08.2019**           Learned Counsel for the Appellant states that there is delay of 9(nine) days on the basis of knowledge received by the Appellant.

Learned Counsel further states that there had been discrimination against the Appellant-Operational Creditor, viz-a-viz, other Financial as well as Operational Creditors as the Appellant is being given just 15% of the claim.

Considering that there is an amendment proposed in Insolvency & Bankruptcy Code, 2016 with regard to distribution, which is about to be brought into effect, it would be appropriate to re-list this matter as 'For Admission (Fresh Case) on **4<sup>th</sup> September, 2019.**

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)